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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 941-L.—12th November, 2021.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 11 of 2021

**THE HOWRAH MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2021.**

**A
BILL**

to amend the Howrah Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Howrah Municipal Corporation Act, 1980, for the purpose and in the manner hereinafter appearing;

West Ben. Act
LVIII of 1980.

It is hereby enacted in the Seventy-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2021.

*The Howrah Municipal Corporation
(Amendment) Bill, 2021.
(Clause 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 5 of the
West Ben. Act
LVIII of 1980.

2. In section 5 of the Howrah Municipal Corporation Act, 1980,—

- (i) in sub-section (1), in clause (a), for the words “sixty-six elected Councillors”, the words “fifty elected Councillors” shall be substituted;
- (ii) in sub-section (2), for the words “sixty-six Councillors”, the words “fifty Councillors” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

Subsequent to execution of the decision of the State Government for exclusion of the certain areas of Howrah Municipal Corporation from the limit of Howrah, it is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for the purpose of making provision for reducing the number of existing Councillors from “sixty-six” to “fifty” in the Howrah Municipal Corporation.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 12th November, 2021.

CHANDRIMA BHATTACHARYA,
Member-in-charge.

By order of the Governor,
PARTHA SARATHI SEN,
*Secy. to the Govt. of West Bengal,
Law Department.*